

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.417
CP/11/ND/2024

IN THE MATTER OF:

MFL India Limited

...

Applicant

under Section 66

Order delivered on 23.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant
For the RD

: Mr. Amit Goel &Ms. Deepali Mittal, Advs.
: Mr. Aakash Sharma, Ms. Jyoti Khurana, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant as well as Ld. Counsel for the RD are present physically. In this matter vide order dated 23.01.2024, this Tribunal directed the Applicant to serve a copy of the notice to Bombay Stock Exchange. Let proof of service be filed before the next date of hearing.

In the meantime, Counsel for the RD is directed to file the report, if any, within two weeks. List the matter on **04.06.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)